

S.No	Name of Company	Bulk Drugs
22.	Pfizer	Morantel Citrate
23.	Indo Pharma	Amphetamine SDU, Dicyclamine Hcl
24.	Euphoric	Tindazole
25.	Bengal Immunities	Cholara Vaccine, Tetanus Antitoxim, 9 Amino Actidimu Sulbhdizine
26.	Associated drug	Caffenine, Isopropyl antipyrine
27.	Pefco	Caffenine
28.	Abbott	Pentolhal Sodium, Magaldrate
29.	Hoechst	Benzocaine, Procaine Oicd, Isopropyl Antipyrine, Tolbutamide.

(Interruptions)

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND THE MINIS-
TER OF INFORMATION AND
BROADCASTING (SHRI H. K. L.
BHAGAT): Please ask them to go to
their seats.

MR. CHAIRMAN: Q. No. 176. (*In-
terruptions*)

**Meetings of the Telephone Advisory
Committees**

*176. SHRI JOHN F. FERNANDES:
Will the Minister of COMMUNICA-
TIONS be pleased to state:

(a) whether Government have de-
cided to convene Telephone Advisory
Committee meetings after a period of
six months, instead of the present
three months;

(b) if so, what are the reasons for
taking such a decision which will
create a big gap between the consu-
mers and the Department leading to
malpractices in the Department; and

(c) whether Government propose to
review this decision and hold Tele-
phone Advisory Committee meetings
after a period of one month instead of

three or six months for better func-
tioning of this Department?

THE MINISTER OF STATE IN
THE MINISTRY OF COMMUNICA-
TIONS (SHRI GIRIDHAR GOMAN-
GO): (a) to (c) A statement is laid on
the Table of the House.

Statement

(a) Yes, Sir.

(b) The decision to have meetings
of Telecom. Advisory Committees
once in six months was taken as aus-
terity measure and in view of the
need for curtailing expenditure. This
was also due to the fact that Tele-
com. Advisory Committees on the
basis of Secondary Switching Areas
under Telecom. District Engineers in
the entire country in addition to 63
State/Union Territory/Telephone Dis-
trict Committees, are being formed. In
these Secondary Switching Area Com-
mittees, the developmental and func-
tional matters are discussed pertaining
to Secondary Switching Areas only.
Therefore, only policy matters con-
cerning whole of State/Union Teri-
tory/Telephone District can be taken
up by the Committees for which six
months time interval is considered
adequate.

(c) The position has been reviewed and it has been decided to hold these meetings once in three months.

MR. CHAIRMAN: Question Hour is over.

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WRITTEN ANSWERS TO
QUESTIONS

Setting up of an electrical complex at Durgapur by Hindustan Cables

*161. SHRI SUNIL BASU RAY;
SHRI RAMNARAYAN GOSWAMI;

Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any plan to set up a large electrical complex at Durgapur by Hindustan Cables; and

(b) if so, what are the details thereof?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) No, Sir.

(b) Does not arise.

Import of outdated technology from a Danish firm for the production of fibre optic cables

*162. SHRI A. G. KULKARNI;
SHRIMATI RENUKA CHOWDHURY:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government's attention has been drawn to the press report which appeared in the "Financial Express" of the 20th June, 1988, to the effect that outdated and outmoded technology was being imported from a Danish firm by a Public sector unit to produce fibre optic cables in the country;

(b) whether it is a fact that more advanced technology was available on cheaper rates in other advanced countries; if so, what are the reasons for importing such outdated technology; and

(c) whether Government proposed to conduct an inquiry into this deal and if not, what are the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) and (b) The news item that Hindustan Cables Ltd. (HCL) have proposed to import outmoded and outdated technology from a Danish firm for manufacture of fibre optic cables, is not correct. The technology chosen by HCL is the state-of-art technology and is a commercially exploited process in use all over the world. The choice of technology is based on techno-economic evaluation of the offers by the technical experts.

(c) Does not arise.

**Diversion of gas pipeline from
Bombay High**

*164. SHRI PRAMOD MAHAJAN:
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that Maharashtra Government have requested the Central Government to divert the gas pipeline from Bombay High in order to have fertilizer projects in Marathwada and Vidarbha; and

(b) if so, what are the details thereof and reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) and (b) In 1985, the Government of Maharashtra had suggested that the HBJ Pipeline be taken along the Central railway route or a branch line be constructed to supply gas to fertilizer plants in Vidarbha and other areas in Maharashtra State.

This was considered by Government and not found feasible.